

**NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH**

**CP NO.210/2016  
RT CP (CAA)NO.124/Chd/Hry/2017**

In the matter of:

Sections 391 - 394 of the Companies Act, 1956

AND

In the matter of:

A Scheme of Amalgamation between:

Xceedance infotech Pvt. Ltd. ...Transferor Company/Petitioner Company-I

AND

Xceedance Consulting India Pvt. Ltd. ...Transferee Company/Petitioner Company-II

Present: Mr. Atul V. Sood, Advocate for applicant-companies.

Mr. Deepankur Sharma, Advocate for Official Liquidator, Chandigarh.

This case cannot be taken up today due to rush of other time bound  
matters. Adjourned for arguments to 07.08.2017.

Sd/-

(Justice R.P. Nagrath)  
Member(Judicial)

July 13, 2017  
arora